

Central Administrative Tribunal
Principal Bench
....

O.A. No. 2396/91

New Delhi, this the 16th day of Jan., 1996

Hon'ble Shri B.K. Singh, Member (A)
Hon'ble Dr. A.Vedavalli, Member (J)

Shri M.Ashok Kumar,
s/o Constable Mam Chand No. 6209/D.A.P.
c/o Mukul Talwar, Advocate,
243, Lawyers Chambers,
Delhi High Court,
New Delhi- 110 003.

....Applicant

(By None)

Versus

1. Delhi Administration,
through Commissioner of Police,
Police Headquarters, M.S.O.Bldg.,
I.P.Estate, New Delhi.
2. The Addl. Commissioner of Police (Admn.),
Delhi Police, Police Headquarters,
MSO Bldg., I.P.Estate,
New Delhi.
3. Deputy Commissioner of Police,
(DAP) IIIrd Bn.,
through Police Hqrs., M.S.O.Bldg., I.P.Estate,
New Delhi.Respondents.

(By Shri Ajesh Luthra proxy for
Ms Jayasana Kaushik)

Order (Oral)

By Hon'ble Shri B.K. Singh, M(A):

The order-sheets dated 6.11.1995 and also
dated 21.12.1995 clearly indicate that neither the
applicant nor his counsel is appearing in this case.
Last opportunity was granted on 21.12.1995 by way of
indulgence. Nobody has appeared even today on behalf of
the applicant. The application is, therefore, dismissed
in default and for non-prosecution.

A.Vedavalli
(Dr.A.Vedavalli)
Member (J)

B.K.Singh
(B.K.SINGH)
Member (A)